सरकार द्वार भारतीय खाद्य निगम को निम्नानुसार सब्सिंडि की राशि रिलीज की गई थी:-

(करोड रूपये में)

वर्ष	वह राशि जिसके लिए संशोधित अनुसार के स्तर पर भारतीय खाद्य निगम द्वारा अनुरोध किया गया / अनुमान लगाया गया	सरकार द्वारा रिलीज की गई राशि
1994-95	4915	4509
1995-96	6054	4960
1996-97	6878	5166
1997-98	9013	7500*

^{*}इसमें पश्चिम बंगाल सरकार के लिए 28 करोड़ रूपये शामिल है।

(घ) विभिन्न स्थानों पर खाद्यानों के संचलन, भण्डारण और हैंडलिंग़ के फलस्वरूप हानियां होती है । 1994-95 से 1997-98 के दौरान भारतीय खाद्य निगम

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Written Answers

को खाद्यानों की हुई मार्गस्थ और भण्डारण किमयों / हानियों की राशि और सरकार द्वार इनकी की गई प्रतिपूर्व निन्मानुसार है:-

(करोड़ रूपये में)

वर्ष	केन्द्रीय परिचालन के खाते में जाने वाले खाद्यानों की मार्गस्थ और भण्डारण किमयों / हानियों की राशि जिसका दावा इसके नियमित होने के पश्चात किया जा सकता है।	
1994-95	200.9245	114.0532
1995-96	313.6031	185.1685
1996-97	362.6522	69.2957
1997-98	185.0000	202.2768
(स. अ.)		

स. अ. संशोधित अनुमान

- (*) ये अधिकांशतः पिछले वर्षो से संबंधित है और इसे रिलीज की गई कुल सब्सिडी में शामिल किया गया है जिसे भाग
- (क) से (ग) के उत्तर में दिखाया गया है।

Rice Scam in Narwana

1856. SHRI AMAR SINGH: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the news-item appear ing in the Rashtriya Sahara dated the 6th May, 1998, under the caption "Narwana main poune do core ka chawal ghotala";
 - (b) if so, the details thereof; and

(c) the names of F.C.I, officials who are involved in this scam and what action Government have taken against each?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) Yes, Sir.

(b) A total quantity of 21,853 bags of rice received at B.G. NARWANA from 25.4.98 to 30.4.98 was rejected as the

stocks were not conforming to the relaxed uniform specification of Government/ of India. The same stocks were accepted by one Tech. Asstt. alongwith the other staff by fabricating the records and showing the acceptance before 30th April, 1998 which was the last extended date of acceptance of rice under relaxed specifications.

- (c) Following officials of FCI were identified by the local Committee (SDM, and DSP, Narwana, and District Man-agar, FCI Rohtak) and have been kept under suspension;
 - 1. Sh. Sow Singh AG. I (DEPOT)
 - 2. Sh N.D. Sharma, AG.II(D)
 - 3. Sh. Data Ram Chamola, AG.II(D;
 - 4. Sh. Samunder Singh, AG.III(D)
 - 5. Sh. O.P. Girdhar, TA.I(Absconding)

The Haryana Government has registered a FIR against the Rice Millers, and Sh. O.P. Girdhar, TA.I and others. The Police have arrested the four FCI depot officials mentioned from S.No. 1 to 4.

Purchase of Sub-Standard Foodgrains by the Regional Office of F.C.I. Punjab

1857. SHRI AMAR SINGH: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) the number of complaints received about the purchase of sub-standard quality of foodgrains by the Regional Office of F.C.I. Punjab, during the period from 1993 till date:
- (b) the total quantity of such substndard foodgrains purchased and de spatched to the various regions for public distribution and how much loss has actu ally been incurred as result thereof; and
- (c) the action Government have taken against the officer incharge of the Region as per F.C.I. Circular No. O.C-5(22)/Procedure Quality complaint/83-Vol.II, dated the 1st October, 1991?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) A total number of S3 complaints were received in Food Corporation of India (FCI) about purchase of sub-standard foodgrains in Punjab region dunng the period from 1993 till date.

- (b) The Punjab region has received quality complaints covering 2.03 lakh tonnes of foodgrains out of 401.07 lakh tonnes despatched to various regions during the period. The total loss could be worked out after disposal of the entire quantity.
- (c) No action has been taken against the Officer-in-Charge of FCI Punjab region. However, one Deputy Manager (QC), who had been found responsible for despatch of beyond maximum limits rice stocks ex. Ferozepur District, has been dismissed. Besides, major penalty proceedings against 3 District Managers (2 from Faridkot and 1 from Ferozepur) are in progress.

Alleged Scam in Wheat Import Deal from Australia

1858. SHRI GOVINDRAM MIRI: SHRI SHIV CHARAN SINGH:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) whether it is a fact that the decision to import wheat arrived at by the preceding caretaker Government has allegedly resulted in a Rs. 100 crore scam:
 - (b) if so, the details thereof; and
- (c) the steps taken to locate the alleged scam and to book those responsible therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) No Sir.

(b) and (c) Do not arise.